

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1107/ND/2018**

**IN THE MATTER OF:**

**M/s. Top Trade**

**...PETITIONER**

**Vs.**

**M/s. Exit 10 Marketing Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 01.10.2019**

**Coram:01**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor :**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Points of clarifications which are required for considering the Resolution Plan have been explained to the Resolution Professional the Resolution professional has agreed to meet the clarifications required by an affidavit as well as other supporting information. Post the matter to 14.10.2019 as requested by counsel for the Resolution Professional.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**